

Date of Commencement of CIRP - 25th January 2024

List of Operational Creditors (Other than Workmen and Employees and Government Dues) as on 31-07-2026

Amount in Rs.

S. No.	Name of Creditor	Details of Claim Received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of Claim Not Admitted	Amount of Claim Under-verification	Remarks, if any
		Date of Receipt	Amount Claimed	*Amount of Claim Admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by Guarantee	Whether related party?	% of Voting Share in CoC					
1	BSE Limited	15.02.2024	31,05,700	31,05,700	31,05,700	0	0	0	0	0	0	0	0	
2	Link Intime India Private Ltd	21.02.2024	54,835	22,442	Unsecured	0	0	0	0	0	0	32,393	0	
3	National Securities Depository Ltd	17.02.2024	78,278	78,278	Unsecured	0	0	0	0	0	0	0	0	
4	The Southern Gas Limited	18.02.2024	7,70,769	-	Unsecured	0	0	0	0	0	0	7,70,769	0	
5	National Stock Exchange of India Limited	21.02.2024	10,89,987	-	Unsecured	0	0	0	0	0	0	10,89,987	0	
6	Madeline Enterprise Private Limited	26.02.2024	1,26,83,45,787	1,26,83,45,787	Unsecured	0	0	0	0	0	0	0	0	
7	Saudi Basic Industries Corporation	03.04.2024	1,65,39,22,942	1,65,39,22,942	Unsecured	0	0	0	0	0	0	0	0	Claims were admitted by IRP but shifted to "not admitted" category by RP because the claims were filed without proper authorisation of the creditor. The claimant have filed an IA in NCLT against the action of RP. Basis the recent decisions, the claim is now admitted after discussions in a meeting with the claimant held as directed by the Hon'ble NCLT. As decided the OC shall withdraw the IA unconditionally.
8	SABIC Asia Pte Ltd	03.04.2024	34,98,99,224	34,98,99,224	Unsecured	0	0	0	0	0	0	0	0	Claims were admitted by IRP but shifted to "not admitted" category by RP because the claims were filed without proper authorisation of the creditor. The claimant had filed an IA in NCLT against the action of RP. The claimant has now submitted a fresh authorisation and also removed defects in the claim form. The claimant was informed that the claim would be admitted subject to the condonation of delay by the COC and thereafter by the Hon'ble NCLT. However, the court was of the view that the claim was filed in time and only defects removed now. The claim is admitted, accordingly.
9	SKSI & Associates LLP	23.04.2024	2950	2,950	Unsecured	0	0	0	0	0	0	0	0	
10	Mehta & Mehta	22.04.2024	2,95,000	2,95,000	Unsecured	0	0	0	0	0	0	0	0	
11	Bhuwania & Agrawal Associates	14.05.2024	5,900	3,540	Unsecured	0	0	0	0	0	0	2,360	0	
12	Amit Yarn	04.09.2024	6,09,135	6,09,135	Unsecured	0	0	0	0	0	0	0	0	
13	Marubeni Corporation	06.12.2024	9,23,944.46	9,23,944.46	Suppliers	0	0	0	0	0	0	0.00	0.00	Amount payable as per books of CD
Total			3,27,91,04,451	3,27,72,08,942								18,95,509	-	